

motion is concerned, I am sorry this is not possible.

Papers to be laid. Shri Bhola Paswan Shastri.

12.15 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DELHI URBAN ART COMMISSION ACT

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:—

- (1) The Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, published in Notification No. G.S.R. 191(E) in Gazette of India dated the 27th April, 1974.
- (2) The Delhi Urban Art Commission (Conditions of Exemption) Rules, 1974, published in Notification No. G.S.R. 192(E) in Gazette of India dated the 27th April, 1974.
- (3) The Delhi Urban Art Commission (Budget and Finance) Rules, 1974, published in Notification No. G.S.R. 193 (E) in Gazette of India dated the 27th April, 1974. [Placed in Library. See No. LT-7009/74].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): I beg to lay on the Table:—

- (1) A copy of Synthetic Rubber (Price Control) Second Amendment Order, 1974

727 LS—8.

(Hindi and English versions) published in Notification No. S.O. 464 in Gazette of India dated the 16th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7010/74].

NOTIFICATION UNDER DELIMITATION ACT, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Order No. 13 (Hindi and English versions) of the Delimitation Commission in respect of the delimitation of Parliamentary and Assembly constituencies in the Union Territory of Goa, Daman and Diu, published in Notification No. S.O 268 (E) in Gazette of India dated the 27th April, 1974, under sub-section (3) of section 10 of the Delimitation Act 1972. [Placed in Library. See No. LT-7011/74].

STATEMENTS CORRECTING REPLIES TO USQ ETC. AND NOTIFICATION UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

- (a) Statements (i) Correcting the reply given on the 30th November 1973 to Unstarred Question No. 2981 by Shri Saroj Mukherjee regarding seizure of smuggled goods in each State in 1972-73 and (ii) giving reasons for delay in correcting the reply.

(Shri K. B. Ganesh)

Statements

(i) In the statement enclosed with the reply to Lok Sabha Unstarred Question No. 2981 dated 30-11-73, the value of smuggled goods seized in Kerala State during the year 1972-73 was shown as Rs. 72.1 lakhs. On a further check of the figures of seizures made by the concerned Collector of Customs, it has transpired that through a clerical error, the value of seizures had been incorrectly worked out as Rs. 72.1 lakhs, whereas the correct figure should be Rs. 54.1 lakhs.

The mistake is regretted.

(ii) In reply to Lok Sabha Unstarred Question No. 2981 dated 30-11-1973, the value of smuggled goods seized in Kerala State during the year 1972-73 was shown as Rs. 72.1 lakhs in the statement annexed to the reply. The correct value of seizures made in Kerala State during the year 1972-73 was Rs. 54.1 lakhs and not Rs. 72.1 lakhs. The amended reply could not be laid on the Table within 7 days of answering the Question, as the mistake was detected subsequently.

2. A statement containing the correct reply is now laid on the Table of the House.

(2) Statements (i) correcting the reply given on the 27th July, 1973 to Unstarred Question No. 830 by Shri P. G. Mavalankar regarding Ministers' travels abroad during inter-session period (May 19 to July 22, 1973) and (ii) giving reasons for delay in correcting the reply.

Statements

(i) In the statement accompanying the reply to Unstarred Question No. 830 asked by Shri P. G. Mavalankar in the Lok Sabha on the 27th July, 1973, regarding Ministers' travels abroad during inter-session period (May 19 to July 22, 1973), which I laid on the Table of the House, it

was, *inter alia*, indicated that Shri D. P. Dhar visited Bangladesh in response to an invitation from the Deputy Chairman of the Bangladesh Planning Commission and that an estimated expenditure of Rs. 2,225/- was spent. This was based on figures intimated by the Planning Commission.

The Planning Commission have subsequently intimated that the expenditure on Shri Dhar's visit to Bangladesh was Rs. 27,295/- and that he had also visited Rumania during the inter-session period to have talks on economic cooperation between India and Rumania, on which an expenditure of Rs. 29,780 was incurred. Accordingly, the entries in the Statement referred to in reply to Unstarred Question No. 830 answered on the 27th July, 1973, should read as under against 'Shri D. P. Dhar':—

<i>Purpose of visit</i>	<i>Estimated Expenditure</i>
Led the delegation to hold discussions in response to an invitation from Government of Bangladesh	27,295
Led the delegation to have talks on Economic cooperation between India and Rumania	29,780

(ii) The full facts necessitating the correction were intimated to the Ministry of Finance by the Planning Commission in March, 1974 and hence the delay.

A correcting Statement is now laid on the Table of the House.

(3) A copy of Notification No. G.S.R. 3 published in Gazette of India dated the 5th January, 1974 containing corrigendum to G.S.R. 927 dated the 1st September, 1973, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-7012/74.]